

MINUTES OF MEETING OF D.L.M.C HELD ON 29.09.2021 AT 1:30 P.M THROUGH VIRTUAL MODE.

In the light of letter no. Vidhi-Stha-71/2001-1356/J, dated 28.08.2001 of Principal Secretary, Law (J) Department, Government of Jharkhand, and letter no. Vidhi-Pros-No- 13/2003-1332/J, dated 14.06.2003, a meeting of District Level Monitoring Committee, Simdega was held on 29.09.2021 at 1:30 P.M through Google Meet App under the Chairmanship of the Principal District & Sessions Judge-cum-Chairman, District Level Monitoring Committee, Simdega I/C and attended by the following dignitaries:-

1. The Deputy Commissioner, Simdega.
2. The Superintendent of Police, Simdega.
3. The District & Additional Sessions Judge-I, Simdega.
4. The Civil Surgeon, Simdega.
5. The Executive Engineer, Building Division, Simdega.
6. The Executive Engineer, Electricity Department, Simdega.
7. The District Social Welfare Officer, Simdega.
8. The Jail Superintendent, Mandal Kara, Simdega.
9. The Excise Superintendent, Simdega.
10. The S.D.O, Simdega.
11. The Executive Officer, Nagar Parisahd, Simdega.

Agenda Related with the Deputy Commissioner, Simdega.

- 1) Regarding functioning of Video Conferencing Remote Point as per V.C Rule 2021.
- 2) Regarding Amrit Mahotsav which is commencing from 02.10.2021 to 14.11.2021 in PAN India as per directions of Ministry of Law and Justice, Government of India and Hon'ble NALSA to celebrate 75th years of Indian Independence.
- 3) Regarding non availability Old pending records deposited in District Record Room, Simdega due to which judicial work is badly hampered.
- 4) Regarding timely production of Official witnesses.
- 5) Regarding formation of a committee to look after the Children who are found in conflict with law by the Children Court.

Agenda No.1- The Deputy Commissioner, Simdega pleased to inform that regarding

Video Conferencing Point, a strict direction has been given to all Circle Officer /Block Development Officer to establish a remote point in their respective Block.

Agenda No.2- The Deputy Commissioner, Simdega assured that he will personally look into the matter regarding **Amrit Mahotsav** which is commencing from 02.10.2021 to 14.11.2021 PAN India as per directions of Ministry of Law and Justice, Government of India and Hon'ble NALSA to celebrate 75th years of Indian Independence and all necessary direction/instruction will be given to the Officers from District Administration, Simdega and District Social Welfare Department and C.W.C for grand success.

The Deputy Commissioner, Simdega also assured that he will nominate a Nodal Officer from District Administration and provide Mobile Van and other vehicles to be used by team members for speeding awareness and cover all the villages of the District.

Agenda No. 3 to 5- The Deputy Commissioner, Simdega assured that all the points which are relating with his department shall be given top priority.

Agenda Related with the Superintendent of Police, Simdega.

- 6) Regarding execution of Warrant of arrest on absconder as per the direction of Hon'ble High Court of Jharkhand, Ranchi vide Order no. 07, dated 03.12.2018 in Criminal Appeal no. 556/2005, 396/04 and 1957 of 2004.
- 7) Regarding institution of F.I.R in cases forwarded U/s 156 (3) Cr.P.C and timely investigating the same.
- 8) Regarding fixation of Metal Detector machine in the main entrance of Civil Court, Simdega.
- 9) Regarding installation of CCTV camera in the premises of Civil Court, Simdega.
- 10) Regarding security of Judicial Officers.
- 11) Regarding timely submission of Criminal Antecedent Report and neatly typed Case Diary/ whenever required by the Hon'ble Court.
- 12) Timely submission of Case diary when asked by any Court.
- 13) Regarding timely submission of Service Report (S/R) and Execution Report (E/R) of processes issued against witnesses and accused person.

Agenda No. 6 to 13, The Superintendent of Police, Simdega, assured that he will give necessary direction for compliance of issues related to his department. He also informed that special team is working to reduce the pendency of absconder. He also informed that a letter has been communicated to the Concerned department for fixation of Metal Detector.

Further, the Superintendent of Police, Simdega assured that he will take personal pain to minimize the escalations of his department.

Agenda Related with the Civil Surgeon, Simdega.

- 14) a) Timely submission of Medical /P.M report in the Court during investigation.
- b) Regarding providing the data base (Mobile Number, Address, Email Id) of Doctors/ witnesses who have been transferred to other district.
- c) Regarding timely production of Doctors and other official witness.

Agenda No. 14 The Civil Surgeon, Simdega assured that updated list of doctors (who are presently posted in Simdega as well as who have been transferred from Simdega to other District or superannuated) will be provided shortly and he also assured that Medical /P.M report will be submitted in time whenever desired by the l'd Court.

Agenda Related with the Executive Engineer, Building Division, Simdega.

- 15) Regarding construction of Child Friendly Court Room in line of Saket Model, as per the direction of Hon'ble High Court of Jharkhand.
- 16) Regarding construction of Vulnerable Witness Shade in Civil Court premises.
- 17) Regarding construction of Re-creation Center in the premises of Judicial Officer, Colony, Dipti Toli, Simdega.
- 18) Regarding timely completion of repair/maintenance works in new Civil Court building, Old Court Building, which are going on since long.

Agenda No. 15 to 18, The Executive Engineer, Building Division, Simdega informed that he will take all measures for early solution of matters which are related to his department. He also assured that in this regard he will give necessary direction to the concerned for taking appropriate/necessary steps.

Agenda Related with the Executive Engineer, Electricity Department, Simdega.

- 19) Regarding timely submission of Electricity Bill to avoid arrear bills.
- 20) Regarding fixation of electric Pole from Court Ground to C.J.M residence.

Agenda No- 19 to 20, The Executive Engineer, Electricity Department, Simdega, assured that he will take all measures for compliance of problems related to his department. He also informed that a communication has been made to Nagar Parishad, Simdega regarding fixation of Electric Pole from Court Ground to C.J.M residence so

that street light may be installed at the earliest.

Agenda Related with the Jail Superintendent, Mandal Kara, Simdega.

21) Regarding status of construction of new Female Ward.

22) Regarding strictly follow the guidelines of Government issued regarding COVID-19.

Agenda No. 21 to 22, The Jail Superintendent, Mandal Kara, Simdega informed that a communication has been made with the I.G Prison, Jharkhand, Ranchi for Administrative sanction and allotment along with technical sanction and estimate received from the Building Construction Division, Simdega regarding timely construction of new Female Ward.

Further, the Jail Superintendent, Mandal Kara, Simdega informed that in Simdega Jail, most of the prisoners are vaccinated and very few are left who are suffering from severe disease.

Agenda Related with the Executive Officer, Nagar Parishad, Simdega.

23) To maintain neatness/Cleanliness in the Civil Court, Simdega premises and Judicial Officer, Colony, situated at Diptitoli, Simdega.

24) To maintain neatness/Cleanliness in and around Civil Court Staffs Colony, situated at Kelaghagh on weekly basis and to construct a dumping yard.

25) Time to time fogging and sanitization should be done in Judges Colony dipti toli Simdega and Civil Court Staff's colony situated at Kelaghagh, Simdega.

26) Regarding providing street light in Civil Court Staff's colony situated at Kelaghagh, Simdega.

Agenda No. 23 to 26, The Executive Officer, Nagar Parishad, Simdega assured that he will do his best for eradication of matters which are relating with his department.

Agenda Related with the Excise Superintendent, Simdega.

27) Regarding timely submission of prosecution report in Excise Cases U/s 47(a) and U/s 47(A) of the Excise Act in Compliance of Hon'ble High Court of Jharkhand, Ranchi Order No. 13/dated 16.01.2019 passed in A.B.A No. 2348 of 2017.

Agenda No. 27 The Excise Superintendent, Simdega informed that he will timely submit the prosecution report in Excise Cases U/s 47(a) and U/s 47(A) of the Excise Act whenever required.

Agenda Related with the S.D.O, B.S.N.L, Simdega.

28) Timely submission of Telephone bills to avoid arrear of bills.

Agenda No. 28 The S.D.O, B.S.N.L, Simdega assured that he will do his best for sort out the telepone bill related issues.

Lastly, the C.J.M-cum-Secretary, D.L.M.C gave vote of thanks to all the Officers/member for attending the meeting of D.L.M.C through Virtual Mode.

The meeting ended in very congenial atmosphere and all the dignitaries who attended the meeting pleased to cooperate each other whenever desired.